

E. No.63/20 & New No.2102/20

31.08.2020

Harish Mohan Ahuja Vs. M/s Khurana Garments

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Hitesh Ahuja, Ld. Counsel for the petitioners.

Mr. Bharat Bhushan Gupta, Ld. Counsel for the respondents.

Ld. Counsel for the respondents submits that he had first file the application for leave to defend on 14.08.2020 on the e-filing portal of the Delhi District Courts. Ld. Counsel for the respondents submits that he can furnish proof thereof in the Court today itself.

Record is perused.

As per the report of the Ahlmad, summons under the Third Schedule were first served upon the respondents on 31.07.2020 and the application for leave to defend was e-mailed to the Court on 21.08.2020.

Respondents are directed to furnish proof of filing the application for leave to defend on 14.08.2020, positively by the next date of hearing.

To come up on 19.09.2020. The respondents are directed to submit the hardcopy of the application for leave to defend and the aforementioned proof by the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
31.08.2020

M. No.8/15

New No.918/16

31.08.2020

Mohd. Sabir Vs. Mohd. Sabir

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on application under Section 114 r/w Section 151 Code of Civil Procedure on 12.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
31.08.2020

E. No.95/15

New No.79883/16

31.08.2020

Anil Sharma Vs. Hari Om Sethi

File was not taken up on 31.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 31.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Ms. Shweta, Ld. Counsel for the petitioner.

Mr. Sunil Dutt, Ld. Counsel for the respondent.

Record is perused.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is resumed.

In these circumstances, matter is adjourned for petitioner's evidence to 11.12.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
31.08.2020

E. No.409/14

New No.77663/16

31.08.2020

Ziauddin Vs. Qamruddin

File was not taken up on 30.04.2020 in view of order bearing no. 7225-7305/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 15.04.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the case was adjourned to 31.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. A.C Bhasin, Ld. Counsel for the petitioner.

None for the respondent.

Ld. Counsel for the petitioner argues that the application for leave to defend which has been pending since the last several years was not even filed within the prescribed time period. He draws the attention of the Court to order dated 04.09.2019.

Record is perused.

An application of the petitioner for preponment of date of hearing is pending for consideration. The application is now infructuous and is accordingly dismissed.

As no one is present on behalf of the respondent, a lenient view is taken and the matter is adjourned for arguments on the point whether the application for leave to defend was filed within the prescribed time period, to 15.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
31.08.2020

E. No.50/16

New No.60262/16

31.08.2020

M/s Pioneer Embroideries Ltd. Vs. Suresh Chand Jain

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. Sumit Chauhan, Ld. Counsel for the respondent.

As no one is present on behalf of the petitioner, matter is adjourned for arguments on application under Section 45(3) of DRC Act on 21.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
31.08.2020

Ex. No.88/08 & New No.1625/19

31.08.2020

Jai Singh Vs. DTC

File is taken up on receiving application of the decree holders sent to the Court by e-mail on 28.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. D.S. Khatri, Ld. Counsel for the petitioner.  
None for the respondent.

Record is perused.

By the aforementioned application sent to the Court on behalf of the decree holders, copy of certain judicial record has been sought. The documents of which the copy has been sought became judicial record either on e-mails sent to the Court or on filings done physically in the Court.

The Reader is directed to forward the e-mails referred to in the application. Remaining record sought by the decree holders may be obtained by applying for certified copies as per rules. As far as the pen drive and CDs filed by the Local Commissioner are concerned, the decree holders or their authorized representatives may themselves make a copy thereof before the Court by getting their own laptop/computer having provision for copying CDs. The undersigned has been directed to hold the Court physically on 4<sup>th</sup>, 9<sup>th</sup>, 15<sup>th</sup>, 19<sup>th</sup>, 24<sup>th</sup> and 29<sup>th</sup> September, 2020. For making copies of the CDs and pen drive, the decree holders/their representatives may come to the Court on any of these days between 10:30 AM and 12:30 AM. With these directions, the aforementioned application of the decree holders is disposed off.

To come up on the date already fixed for purpose fixed.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
31.08.2020

E. No.97/19

New No.571/19

31.08.2020

Trust Lala Shyam Lal Vs. Sunil Kumar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act, to 14.01.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
31.08.2020